

आयकर अपीलिय अधिकरण, जयपुर न्यायपीठ, जयपुर
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES, JAIPUR

श्री विजय पॉल राव, न्यायिक सदस्य एवं श्री विक्रम सिंह यादव, लेखा सदस्य के समक्ष
BEFORE: SHRI VIJAY PAL RAO, JM & SHRI VIKRAM SINGH YADAV, AM

आयकर अपील सं./ITA No. 768/JP/2017
निर्धारण वर्ष/Assessment Year : 2010-11

Shri Govind Chitlangiya, S/o Shri Kunj Bihari Thitlangiya, 1523/15, Dayanand Colony, Kotada Road, Ram Nagar, Ajmer.	बनाम Vs.	The ITO, Ward 2, Kishangarh.
स्थायी लेखा सं./जीआईआर सं./PAN/GIR No.: ADWPC0522C		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

निर्धारिती की ओर से / Assessee by : None
राजस्व की ओर से / Revenue by : Smt. Poonum Rai (DCIT)

सुनवाई की तारीख / Date of Hearing : 22/01/2018
उदघोषणा की तारीख / Date of Pronouncement: 22/01/2018

आदेश / ORDER

PER: VIJAY PAL RAO, J.M.

This appeal by the assessee is directed against the order dated 23.08.2017 of Id. CIT(A), Kishangarhh for the Assessment Year 2010-11.

2. None has appeared on behalf of the assessee when this appeal was called for hearing. It is noted that none has appeared even on the last date of hearing on 20.12.2017 though an application for

adjournment was filed on behalf of the assessee. According, the hearing of the appeal was adjourned to 22.01.2018 with the direction to issue a notice through RPAD. Despite the adjournment taken by the assessee on the last date of hearing and a notice sent through RPAD nobody has appeared on behalf of the assessee. Therefore, in the facts and circumstances of the case when none has appeared on behalf of the assessee nor any request of adjournment has been filed then it is apparent that the assessee is not interested in perusing and prosecution of the present appeal.

3. So in the circumstances, following the decision of Delhi Bench of ITAT in the case of CIT Vs. Multiplan India (P) Ltd., [1991] 38 ITD 320 and also on the judgment of the Hon'ble M.P. High Court in the case of Estate of Late Tukhoji Rao Holkar Vs. CWT [1997] 223 ITR 480, the appeal of the assessee is not admitted and is dismissed in limine for non prosecution as pronounced in the open Court on 22.01.2018.

Sd/-

(विक्रम सिंह यादव)

(Vikram Singh Yadav)

लेखा सदस्य / Accountant Member

Sd/-

(विजय पाल राव)

(Vijay Pal Rao)

न्यायिक सदस्य / Judicial Member

जयपुर / Jaipur

दिनांक / Dated:- 22.01.2018.

*Santosh.

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to:

1. अपीलार्थी / The Appellant- Shri Govind Chitlangiya, Ajmer.
2. प्रत्यर्थी / The Respondent- ITO Ward 2, Kishangarh.
3. आयकर आयुक्त / CIT
4. आयकर आयुक्त / CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर / DR, ITAT, Jaipur.
6. गार्ड फाईल / Guard File {ITA No. 768/JP/2017}

आदेशानुसार / By order,

सहायक पंजीकार / Asst. Registrar